

**HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)**

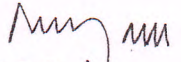
ORDER

No: 1238/GS

Dated: 14.02.2017

High Court Order No.1113 dated 17.02.2016, where-by the place of sitting of the Court of Additional Special Mobile Magistrate, Khaltsi was ordered to be at Leh, with effect from the 1st day of May to the 31st day of October, every year, with the rider that the Presiding Officer shall hold the Court at Khaltsi once in a fortnight during the said period, **is hereby withdrawn with immediate effect** for the same being inconsistent with SRO 273, SRO 85 read with High Court Order No.1200 dated 28.03.2012.

BY ORDER


(R.S. Jaikh)

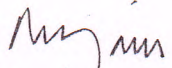
Registrar General

No: 30698-707/GS

Dated: 14.02.2017

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble the Chief Justice, High Court of J&K,
3. Secretary to Hon'ble Mr. Justice _____
.....for placing the same before His Lordship for kind information.
4. Commissioner/Secretary to Govt. Deptt. of LJ&PA, Civil Secretariat, Jammu.
5. Registrar Vigilance, High Court of J&K, Jammu.
..... for information.
6. Principal District & Sessions Judge Leh.
7. Additional Mobile Magistrate, Khaltsi
.....for information and necessary action.
8. Incharge NIC, High Court of J&K, Jammu/Srinagar for uploading the same on the High Court Website.
9. Office file


Registrar General